

**FORM A  
PUBLIC ANNOUNCEMENT**


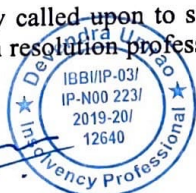
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF BANYANTREE INFRADEVELOPERS  
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Banyantree Infradevelopers Private Limited
2.	Date of incorporation of corporate debtor	20.09.2006
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200DL2006PTC367523
5.	Address of the registered office and principal office (if any) of corporate debtor	H. No.-310, Plot No. 4, Top Floor Vardhaman Taru Plaza, Block-CU Local Shopping Center, Pitampura North West Delhi, Delhi-110034
6.	Insolvency commencement date in respect of corporate debtor	21 <sup>st</sup> October,2022 (Copy of Order received on 1 <sup>st</sup> November,2022)
7.	Estimated date of closure of insolvency resolution process	19.04.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name :</b> Devendra Umrao <b>Reg. No.</b> IBBI/IPA-003/IP-N00223/2019-2020/12640
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> B- 43A, First Floor, Kalkaji ,New Delhi, National Capital Territory of Delhi-110019  <b>E-Mail ID :-</b> devumraoibc@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address :</b> Tower A, Ground Floor, Unit No.14, The Corenthum, Sector 62, Noida – 201301, U.P.  <b>E-Mail ID :</b> banyantree.cirp@gmail.com
11.	Last date for submission of claims	15.11.2022 (Considering fourteen days from the date of receipt of the order that is 1 <sup>st</sup> November,2022)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms at: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>  (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Banyantree Infradevelopers Private Limited on 21.10.2022. (Received the copy of the order on 1st November, 2022)

The creditors of Banyantree Infradevelopers Private Limited, are hereby called upon to submit their claims with proof on or before 15th November, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


Date: 2<sup>nd</sup> November, 2022  
Place: Delhi

Devendra Umrao  
Interim Resolution Professional  
Reg. No. IBBI/IPA-003/IP-N00223/2019-2020/12640